

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:964
ANSWERED ON:10.07.2009
WORKS UNDER NREGS
Kumar Shri Vishwa Mohan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Panchayati Raj Institutions (PRIs) have been able to plan and execute the various components of National Rural Employment Guarantee Scheme (NREGS) effectively;
- (b) if so, the details thereof;
- (c) whether soil erosion due to flood has affected the works under the scheme in various States including Bihar;
- (d) if so, the details thereof and the action taken by the Government in this regard; and
- (e) the details of works done so far for flood control and protection under NREGS in the country particularly in Bihar?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

- (a) & (b): In accordance with Section 13(1) of NREG Act, Panchayati Raj Institutions (PRIs) are the principal authorities for planning and implementation of the schemes made under the Act. Section 16(5) of the Act further provides that at least 50% of the works in terms of its cost under the scheme shall be implemented through the Gram Panchayats.
- (c): No such reports have been received in the Ministry.
- (d): Does not arise.
- (e). Out of a total of 27.20 lakh works taken up in 2008-09 in the country, 0.95 lakh works related to flood control and protection sector. In Bihar, as per reports received from the State Government, out of a total of 105063 works taken up, 9134 works were related to flood control and protection.